

of population and area of the enclaves; and

(e) the details of Pakistani enclaves in India and details of population and area of these enclaves?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) to (e) A statement is laid on the Table of the House.

STATEMENT

A delegation of the Cooch Behar Enclaves Refugees Association caiffid on the Prime Minister on the 2nd March, 1968. The delegation placed before the Prime Minister the problems faced by the residents of these enclaves and also suggested that the Indian enclaves in Pakistan should be exchanged for Pakistan enclaves in India soon. The Prime Minister agreed that the exchange should be effected early.

2. The Government of India and Pakistan agreed in September, 1958 that the enclaves of one country in the other should be exchanged. The position taken by the Government of Pakistan was that they would not agree to the exchange of enclaves unless the Berubari question was settled. As the House is aware, the demarcation of the Berubari Union was contested by means of a writ petition filed in the Calcutta High Court. By a judgment pronounced on the 3rd January, 1968, the High Court passed an order restraining the respondents, including the Government of India, from announcing the "appointed day" and from constructing any pillars to demarcate Berubari Union No. 12 for the purpose of effecting the transfer of the portion of that Union to Pakistan until a law is passed by the appropriate legislature providing for payment of compensation to the petitioners in respect of their disputed properties. The matter is now before the Supreme Court.

3. 123 Indian enclaves with an area of 18,846.15 acres are to be exchanged

for 74 Pakistani enclaves with an area of 11,777.70 acres. The population of the Indian enclaves was estimated at 14,000 in 1961 and that of the Pakistani enclaves at 11,000.

•248. [Transferred to the 8th May, 1968.]

TALKS WITH GEN. NE WIN ABOUT REPATRIATION OF INDIANS

•249. SHRI G. R. PATIL:
SHRI A. G. KULKARNI:

Will the PRIME MINISTER be pleased to state:

(a) whether any discussion on the repatriation of Indians was held with General Ne Win, the Chairman of Burma Revolutionary Council during his recent visit to India; and

(b) if so, the details thereof and the results achieved therefrom¹.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) This specific question was not discussed. However, various matters, including the question of repatriation, are continually taken up with the Government of Burma through the Indian Embassy in Rangoon.

(b) Does not arise.

*250. SHRI A. G. KULKARNI; SHRI G. R. PATIL:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have received a report from the Indian High Commissioner in London to the effect that the U.K. Government was compelled to pass the Immigrants Act on account of the undignified behaviour of large number of immigrants in U.K.; and

(b) if so, what action has been taken by Government in the light of this report?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) Government of India have received no such report. However, it would be wholly wrong to suggest that the Kenya Immigration Act of 1867 is connected with the alleged behaviour of immigrants in the U.K.

(b) Does not arise.

♦251. [Transferred to the 11th May, 1968 as Unstarred Question No. 307-B-]

COLLUSION BETWEEN NAGA UNDERGROUND AND MIZO REBEL LEADERS

*252. SHRI N. SRI RAMA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether any evidence of collusion between Naga Underground and Mizo Rebel Leaders has recently come to light; and

(b) if so, what is the nature of the evidence?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) and (b) The Government of India have information in their possession regarding the collusion between the Underground Nagas and the Outlawed Mizo National Front. It will not be in the interest of our security to publish this information.

RADIO ANNOUNCEMENT OF THE POSTS ADVERTISED BY U.P.S.C.

*255. SHRIMATI LALITHA (RAJAGOPALAN): Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Public Service Commission has requested Government to arrange for the announcements on the radio of the posts advertised by it in newspapers;

(b) if so, whether Government have agreed to such a proposal; and

(c) if the reply to part (b) above* be in the affirmative, what are the details?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) No, Sir.

(b) and (c) Do not arise.

SHRI TEWARI'S REPORT ON THE WORKING OF INDIAN MISSIONS ABROAD

*254. SARDAR RAM SINGH:
SHRI S. S. MARISWAMY: SHRI
SUNDAR MANI
PATEL: SHRI BANKA
BEHARY DAS:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Shri D. N. Tewari, Member of the Indian Delegation to the U. N. General Assembly, has submitted a report to the Government of India regarding working of our Embassies and Missions;

(b) whether it is a fact that Shri Tewari found India's prestige in the U. N. on the decline and has urged a thorough probe into its causes; and

(c) if so, what is the reaction of the Government of India to the various suggestions made by Shri Tewari in his report and whether a copy of his report will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT):

(a) A letter has been received from the Hon. Member.

(b) and (c) In his letter, the Hon'ble Member refers *inter alia* to this aspect. However, the reference to India's diminishing prestige in the U.N. is an expression of opinion which Government do not share. Various other points made by the Hon'ble Member in his letter have already been looked into and wherever neces-